NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

:

PETITION NUMBER

: TCP/106/2016

NAME OF THE PETITIONER(S)

: S.K. Ganesan & 4 others

NAME OF THE RESPONDENT(S)

: M/s Bidar Rubber and Reclaims Pvt. Ltd. & 8 others

UNDER SECTION

: 397/398

S.No.

NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. FOR CIBI VISHMU

SANDEED KUMAR

Counsel For RI- Rb

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2. 8. Margilla Deri, nor

For KSR & CO COMPANY Secretaries cop

CBE

For Petitioners

ORDER

Ms.Manjula Devi, Counsel for Petitioner present. Shri Sandeep Kumar, Counsel for R1 to R6 present. Counsel for petitioner filed a Memo suggesting three names of the Valuer to be appointed for fixing the market value of the assets of the company, a copy of the same is furnished to the other side. Counsel for respondent sought time for filing reply. Time enlarged at request.

Put up on 31.5.2017 at 10.30 A.M.

(Ch.Md. Sharief Tariq)

Member (Judicial)

(K.Anantha Padmanabha Swamy)

Member (Judicial)